

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 1055  
ANSWERED ON MONDAY, DECEMBER 02, 2024  
AGRAHAYANA 11, 1946 (SAKA)**

**Beneficiaries of MCA V3.0 Portal**

**QUESTION**

**1055. SHRI ARUN BHARTI**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) Whether the Government has undertaken any measures for the establishment of a digital corporate compliance infrastructure and if so, the details thereof;**
- (b) the details of the MCA V3.0 portal launched by the Government for enhancing e-governance along with the number of beneficiaries of the MCA V3.0 portal;**
- (c) whether the Government has undertaken any study to understand the impact of Artificial Intelligence in anti-competitive practice and if so, the details thereof; and**
- (d) the details of the steps taken by the Competition Commission of India to reduce the ill-use of Artificial Intelligence in conducting anti-competitive practices?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE  
IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**[SHRI HARSH MALHOTRA]**

**(a) & (b): The MCA21 portal was launched in 2006 to digitise corporate filings, improve compliance and provide stakeholders with secured access to MCA services. Version-3 of MCA21 has been launched to further strengthen enforcement, promote Ease of Doing Business and enhance user experience. Through MCA21 V3, functionalities like Web filings, e-Adjudication, e-Consultation, e-Book, Learning Management System etc have been introduced. Around 21.40 lakh Companies & LLPs are availing the Services of MCA21 portal. Additionally, more than 60 lakh individual users including Directors, Practicing Professionals, Company Nodal Officers are directly using MCA21 services.**

**(c) & (d): The Competition Commission of India (CCI) has commissioned a study on Artificial Intelligence (AI) and Competition by Management Development Institute Society, Gurugram (MDIS).**

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